

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No. 171/PUN/2021

निर्धारण वर्ष / Assessment Year : 2016-17

Uttam Farsan, D-53 6 N 12 TV Center, HUDCO, Aurangabad – 431 001 Maharashtra PAN : AABFU5284F	Vs.	Pr. CIT, Nashik-1
Appellant		Respondent

Assessee by Smt. Deepa Khare
Revenue by Shri Kalika Singh

Date of hearing 24-05-2022
Date of pronouncement 24-05-2022

आदेश / ORDER

PER R.S. SYAL, VP :

This appeal by the assessee arises out of the order dated 17-03-2021 passed by the Principal Commissioner of Income-tax, Nashik-1 u/s.263 of the Income-tax Act, 1961 in relation to the assessment year 2016-17.

2. Before us, the ld. counsel for the assessee has filed a letter dated 23-05-2022 seeking withdrawal of the appeal. The relevant contents of such letter read as under :

"The above appeal is fixed for hearing on 24.5.2022 before B Bench. The appeal is against order u/s.263. The consequential order giving effect to order u/s.263 has been passed and the ld.

AO has accepted the returned income. I therefore request that the appeal may kindly be allowed to be withdrawn. The Assessment Order is attached.”

3. The Id. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 24th May, 2022.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 24th May, 2022
Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे “B” /
DR ‘B’, ITAT, Pune
4. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	24-05-2022	Sr.PS
2.	Draft placed before author	24-05-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		